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Title: Observation regarding the business transacted by the House ending on 8 December, 2006.

MR. SPEAKER : Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

Out of the 100 Starred Questions admitted, only 18 could be answered orally. Replies to the remaining Starred Questions along with the replies to 936 Unstarred Questions were laid on the Table.

The House took up three Calling Attention Matters regarding "situation arising out of non-revision of royalty on Coal and other minerals" raised by Shri Braja Kishore Tripathy, "need for harmonious functioning of three organs of the State i.e. Legislature, Judiciary and Executive" raised by Shri Gurudas Dasgupta; and "Situation arising out of recent floods due to cyclone and torrential rains in the districts of Krishna, Guntur and Prakasam of Andhra Pradesh resulting in loss of lives and property" raised by Shri Badiga Ramakrishna.

One Short Duration Discussion under Rule 193 regarding "rise in the prices of essential commodities" raised by Dr. Chinta Mohan was concluded on 4.12.2006. The House discussed for about five hours and 15 minutes one Short Duration Discussion under Rule 193 regarding "Report on the state of Panchayats – a Mid-Term Review and Appraisal-2006" raised by Shri Basu Deb Acharia. However, the discussion was not concluded. The House also discussed for about three hours and 53 minutes one Short Duration Discussion under Rule 193 "on problem being faced by the unorganized labour in the country" raised by Shri Devendra Prasad Yadav. However, the discussion was not concluded.

During the period, as many as 72 matters of urgent public importance were raised after the Question Hour and before the adjournment of the House for the day. Also 72 matters were raised under rule 377 during the period.

As regards the Legislative business, the House discussed the Constitution (Scheduled Tribes) Order Amendment Bill, 2006 for about eleven minutes before it was passed. The House discussed the Uttaranchal (Alteration of Name) Bill, 2006 for about one hour and 18 minutes before it was passed. The House passed the Indian Rifles (Repeal) Bill, 2006 as passed by Rajya Sabha after a brief discussion. The House also discussed for about one hour and 43 minutes the Indian Telegraph (Amendment) Bill, 2006 before it was passed.

As regards the financial business, the House discussed the Demands for Excess Grants (Railways) 2004-2005 and Supplementary Demand for Grant (Railways) 2006-2007 for five hours and 19 minutes before passing the same along with the related Appropriation Bills. [\[MSOffice12\]](#)

As regards the Private Members' Business, 14 Bills were introduced. The House also discussed for 2 hours and 18 minutes the Agricultural Workers Welfare Bill, 2005 seeking to provide for certain welfare measures for agricultural workers moved by Shri Hannan Mollah. However, the discussion was not concluded.

During this period two Action Taken Reports and one Report on Bill were presented.

During the last week, we lost 6 hours and 32 minutes due to interruptions and adjournments.

The House sat late and worked extra for as many as 5 hours and 03 minutes to transact essential items of Business.

Out of the 5 hours and 03 minutes for which the House sat late, 54 minutes were devoted to raising matters of urgent public importance after the normal Business of the House was over.

I wish to convey my thanks to the hon. Members for their co-operation in the conduct of the proceedings.

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